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High Court Of Punjab And Haryana At Chandigarh

Case No: Regular Second Appeal No. 1817 of 1999

Haryana State Minor Irrigation and Tubewell Corporation,
Chandigarh

APPELLANT

Vs

Ramu Singh RESPONDENT

Date of Decision: Aug. 11, 2000

Acts Referred:

• Constitution of India, 1950 - Article 14, 16

Hon'ble Judges: M.L. Singhal, J

Bench: Single Bench

Advocate: A.M. Punchhi, for the Appellant; Amrit Pal, for the Respondent

Final Decision: Allowed

Judgement

M.L.Singhal, J.

Shri Ramu Singh son of Kanhaya Lal was appointed on 29.1.1981 as Ferro Printer in the scale of Rs. 300-430/- plus usual allowances by Superintending Engineer, Jind. After some time, he was transferred from Jind to Hisar. On 14.5.1987, his services were regularised by the Managing Director of the Haryana State Minor Irrigation & Tubewell Corporation, Chandigarh (hereinafter referred to as the "Corporation") and he was given the pay scale of Rs. 480-760/- which was being given to the AZO operators and Ferro Printers. Haryana Government revised the pay scales being given to its employees with effect from 01.01.1986. So far as the pay scale of Ferro Printers and that of AZO Operators was concerned, it was revised to Rs. 1200- 2040/- from Rs. 480-760/-. It was the case of the plaintiff that he was doing the same work as was being done by other AZO Operators and Ferro Printers in the Corporation and in other Division Anil Kumar who is working as AZO Operator is getting pay scale of Rs. 1200-2040/- plus usual allowances. It was also his case that the academic qualifications which the plaintiff possesses are the same which others possess who have been given the pay scale of Rs. 1200-2040/-. On these allegations, he filed suit

for declaration against the Corporation through its Managing Director to the effect that he is entitled to the pay scale of Rs. 1200-2040/- as is being given to others.

- 2. Defendants contested the suit of the plaintiff. It was alleged that the suit is barred by time, suit is not maintainable, plaintiff has no cause of action and the plaintiff is estopped by his act and conduct from filing the suit. Plaintiff was given ad hoc appointment as Ferro Printer in the grade of Rs. 300-430/-. It was purely on ad hoc basis subject to the terms and conditions of the appointment that his services will be governed under the rules and regulations of the Corporation which are framed and made applicable from time to" time. Post of Ferro Printer is Class-IV Post. Whereas, the post of AZO Operator is Class-III post. Duties and functions of both the posts are quite differ- ent. Posts of AZO Operator and Ferro Printer are not inter-linked with each other. Plaintiff is entitled to the pay scale of Ferro Printer. He has no right to claim the pay scale of the post of AZO Operator. It was stated that the plaintiff has rightly been given the pay scales of Ferro Printer which was revised to Rs. 750-940/-with effect from 1.1.1986. It was denied that he is performing the same duties which are being performed by Anil Kumar. Anil Kumar is performing the duties of AZO Operator while the plaintiff is performing the duties of Ferro Printer.
- 3. On the pleading of the parties, the following issues were framed by the trial Court: "
- 1. Whether the plaintiff is entitled to pay scale of Rs. 1200-2040 as alleged in the plaint? OPP
- 2. Whether the suit is time barred? OPD
- 3. Whether the suit is not maintainable? OPD
- 4. Whether the plaintiff has no cause of action to file this suit? OPD
- 5. Whether the plaintiff is estopped by his own act and conduct from filing this suit?
- 6. Relief."

Vide order dated t .4.1998, Civil Judge (Junior Division), Hisar, decreed the plaintiffs suit to the extent that he was entitled to pay scale of Rs. 1200- 2040/-plus usual allowances, but he will have arrears for the period of 38 months preceding the date of the suit, as he is working as AZO Operator from the very beginning and also that there was no other AZO Operator in the Division. It was also found that the duties of the AZO Operator are akin to the duties of Ferro Printer. Their duties are similar. Academic qualifications required for these posts are also the same. It was found that the plaintiff was entitled to the pay scale of AZO Operator which was Rs. 1200-2040/-. The Corporation went in appeal which was dismissed by learned District Judge, Hisar, vide order dated 24.12.1998. Still not satisfied, the Corporation has come up in further appeal to this Court.

4. In my opinion this appeal has to be allowed as the post of Ferro Printer and the post AZO Operator are different posts. Qualifications required for the post of Ferro Printer may be the same which are required for the post of AZO operator, but the post of AZO Operator is a Class-III post while the post of Ferro Printer is a Class-IV Post. Post of AZO Operator is in the pay scale of Rs. 1200-2040/- while the post of Ferro Printer is in the lower scale of Rs. 750-940/- after the revision of the pay scales which took place with effect from 1.1.1986. Prior to the revision of the pay scale that took place on 1.1.1986, the pay scale of the post of Ferro Printer was Rs. 300-430/-. Respondent was appointed as Ferro Printer, is his own case. As the post of Ferro Printer is a Class-IV post, he has to be given the pay scale of the incumbent of a Class-IV post. AZO Operator is a Class-III post. Incumbent of a Class-IV cannot be equated with the incumbent of Class-III post in the matter of pay scales. The incumbent of a Class-III post has to be in a higher pay scale vis-a-vis the in- cumbent of a Class-IV post. It is the status of the post which goes to determine the pay scales. If the AZO Operators and Ferro Printers are required to have the same qualification, that does not mean that the post of AZO Operator is at par with the post of Ferro Printer. Prior to the revision of pay scales, AZO Operator was in the pay scale of Rs. 450-760/- while Ferro Printer was in the pay scale of Rs. 300-430/- after the revision of the pay scales, this difference has to be maintained. It is the superiority of the functions of a post and the status attached to it which determine the pay scale of a post. Plaintiffs suit was within time so far as his claim of declaration that he is entitled to the pay scale of Rs. 1200-2040/- is concerned. Qua this claim, he has a recurring cause of action. His claim was barred by time so far as the arrears were concerned. He was entitled to the arrears of 3 years.

5. For the reasons given above, this appeal is allowed. Judgments and decrees of both the Courts below are set aside and the plaintiffs suit is dismissed with no orders as to costs.

6. Appeal allowed.